

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 127**  
**(IB)-106(PB)/2019**

**IN THE MATTER OF:**

M/s. Paisalo Digital Ltd.

..... Petitioners/Applicant

v.

M/s. Amiprabhu Developers Pvt. Ltd.

..... Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 01.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Petitioner(s):

Mr. P. Nagesh, Mr. Dhruv Gupta & Mr. Harshal Kumar,  
Advs.

For the Respondent(s):

Mr. Neeraj Khapra, Mr. Vardhman Kaushik & Mr.  
Dhruv Joshi, Advs.

**ORDER**

Mr. Neeraj, Ld. Counsel for the respondent seeks and is granted ten days time to file reply alongwith vakalatnama and the Resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 28.02.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**